

(d) India has been member of the United Nations Commission on International Trade Law (UNCITRAL) since its inception. India has also passed comprehensive legislations namely; the Arbitration and Conciliation Act, 1996 modelled on UNCITRAL Model Law on International Commercial Arbitration, 1985; UNCITRAL Conciliation Rules, 1980 and New York Convention on Recognition and Enforcement of Foreign Arbitral Awards, 1958. India has also initiated action for becoming a party through accession to the United Nations Convention on Contracts for the International Sales of Goods that was adopted by the Diplomatic Conference, 1980 for which inter-ministerial consultations are going on.

Titanium Industrial Complex

3454. SHRI N.K. PREMCHANDRAN : Will the PRIME MINISTER be pleased to state :

(a) whether the Government are aware that the Titanium Dioxide manufactured by the Kerala Minerals and Metals Ltd. has a big market for marketing in view of the new economic policy;

(b) whether the Union Government consider to assist the Government of Kerala to set up a titanium industrial complex at Chavara to meet the demand for the high valued Titanium based strategic and commercial products; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) Yes, Sir.

(b) and (c) The Indian Rare Earths Limited (IREL), a public sector undertaking under the Department of Atomic Energy, already has a major mining and mineral separation unit in Chavara in the Kollam district of Kerala. Further investment by Central Government directly or through IREL in Kerala is dependent on the availability of resources during the Ninth Five Year Plan.

Report on Scams

3455. SHRI MADHUKAR SARPOTDAR :
SHRI ANANT GANGARAM GEETE :
SHRI PRAKASH VISHWANATH PARANJPE :

Will the PRIME MINISTER be pleased to state :

(a) whether the Government have prepared any comprehensive report on the various scams and corruption cases which have been investigated by the CBI during the last three years; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) and (b) The CBI, which is an investigating agency, conducts investigations on a case-to-case basis, in accordance with the law of the Country. In cases where there is prima-facie evidence to substantiate corruption/criminal misconduct, it files charge-sheets in the concerned Court of law on conclusion of investigation and the law thereafter takes its own course. Therefore, preparing a comprehensive report on cases investigated by the CBI is not required.

Demolition Operation

3456. SHRI SATYA PAL JAIN : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether any demolition operation was carried out in Union Territory of Chandigarh during 1996-97;

(b) if so, the total number of houses demolished, the value of other destroyed properties and the details of goods seized by demolition squad;

(c) the provision of rule under which the demolition operation was carried out and whether notices were served and opportunity of hearing was given to the affected persons before the demolition;

(d) whether proper receipts of seized goods was issued and compensation paid;

(e) if not, the reasons therefor; and

(f) the steps taken by the Government for the rehabilitation of affected persons?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DR. U. VENKATESWARLU) : (a) to (f) The information is being collected and will be laid on the Table of the Sabha.

[Translation]

Sharma Committee

3457. SHRI NAWAL KISHORE RAI :
SHRI NITISH KUMAR :

Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether Sharma Committee was constituted by Delhi Development Authority in 1994;

(b) if so, the details thereof alongwith its composition;

(c) whether the Committee has submitted its report to the Government;

(d) if so, the main recommendations made by the Committee; and